

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 304
IB-261(ND)/2024

IN THE MATTER OF:

M/s CONCORD ENTERPRISES PRIVATE LIMITED**APPLICANT/PETITIONER**

Vs

Mr. PRAMOD KUMAR GUPTA**RESPONDENT**

SECTION

U/s 10 of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr. Mayank Singhal, Advocate.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

The Applicant has filed the necessary documents in compliance with the order dated 16.05.2024, Learned Counsel appearing for the ARoC seeks time to bring the report on record. Two days time granted.

List the matter on **31.07.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)